

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A.No.....418.1995

Shaik Anwar Af.....Applicant (s)

V.O.1 2 Versus.....Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	2.8.95	<p>REGISTER</p> <p><i>[Signature]</i> Registrar</p> <p>Heard. Admitted. Notice to respondents returnable in four weeks.</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p> <p><u>11.3.98</u></p> <p>Learned counsel for the petitioner has filed a memo seeking withdrawal of the O.A.</p> <p>Heard the learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel, whose name does not appear in the cause list. The petitioner is permitted to withdraw the Original Application which is disposed of as withdrawn. No order as to costs.</p> <p><i>[Signature]</i> VICE-CHAIRMAN</p>	<p>9.80 fee Rs 50/- has been filed, <i>[Signature]</i> 25/7/95</p> <p>In this application, the Petitioner viz 19 CAT Aen has paid for the confirmation <i>[Signature]</i></p> <p>Regn Pl. <i>[Signature]</i> 26.07.95 Se(g)</p> <p><i>[Signature]</i> 26/7 Bench.</p>